

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.192 OF 2019**

**In the matter of:**

Enness Capitals Pvt Ltd & Ors

Appellant

Vs

Hyderabad Securiteis and Enterprises Ltd & Ors

Respondent

**Present:**

Dr. S.V. Rama Krishna, Advocate for appellant.

Mr.Swapnil Gupta, Mr Rudrajit Ghosh, Advocates for Respondent.

**ORDER**

**26.02.2021-** The composition of Bench is changed. Therefore, we have to hear the matter afresh. Learned counsel for the appellant submits that in reply to IA No.1014/2020, the Respondent have filed certain documents, therefore, he seeks permission to file additional rejoinder. He is permitted to do so within 10 days. Let the mater be fixed for hearing on **9<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

*Bm/Kam*